HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 849 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the order dated 29/01/2025 in W P (TR) No 6453 of 2017 on the file of the High Court.

Between:

1. The Government of Telangana, Formerly The Government of Andhra Pradesh Rep by its Principal Secretary School Education Secretariat Hyderabad
2. The Commissioner Director of School Education, A.P., Hyderabad
3. The District Educational Officer, Khammam, Khammam District
4. The Project Director, ITDA, Bhadrachalam and Chairman, Government High School, Ricob Bazar, Khammam, Khammam District.
5. The Head Master, Govt High School, Ricob Bazar, Khammam

...APPELLANTS

AND

1. G. Mangaiah, S/o Gopaiah, aged 46 Years, Working as Sweeper, Govt High School, Ricob Bazar, Khammam, Khammam District, R/o 1110674, Bhuranpuram, Khammam.
2. Mohd Hasan Shareef, S/o Ibrahim Shareef, Aged 42 Years, Working as Watchman, Govt High School, Ricob Bazar, Khammam, KHammam District, R/o 11143, Ricob Bazar, Khammam

...RESPONDENTS

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed in WP.(TR).No.6453/2017, dated. 29/01/2025.

Counsel for the Appellant : SRI S.RAHUL REDDY, SPL attached to the ADDL ADVOCATE GENERAL

Counsel for the Respondents: SRI SRINIVASA RAO MADIRAJU

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Appeal No.849 of 2025

JUDGMENT:

Heard Mr.S.Rahul Reddy, learned Special Government Pleader attached to the office of the learned Additional Advocate General appears for the appellants and Mr.Srinivasa Rao Madiraju, learned counsel for the respondents.

2. The instant Writ Appeal is filed against the impugned order dated 29.01.2025 passed in W.P.(TR)No.6453 of 2017 directing the respondents in the following terms:

> "The judgments relied upon by the learned government pleader in support of their contentions are distinguishable on facts. The Government has to be a model employee and should not be permitted to exploit the unemployed and extract work from them without making payment of reasonable wages. Therefore, the respondents are directed to pay the minimum time scale of pay attached to the last grade employee of the Government of Telangana to the petitioners from the date of filing of the O.A. The respondents are further directed to pass necessary orders in this regard within a

period of three (3) months from the date of receipt of a copy of this order.

Accordingly, this writ petition is disposed of. There shall be no order as to costs."

3. Learned counsel for the appellants-State has placed convenience compilation of certain documents on record and submitted that there are apparent errors which have been crept into the judgment of the learned writ Court, as they could not be properly adverted to. He seeks permission to withdraw this Writ Appeal to prefer a review petition.

4. Liberty is granted.

5. The instant Writ Appeal is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. PRATHIMA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI SRINIVASA RAO MADIRAJU, Advocate. [OPUC]
3. Two CD Copies.

BSK

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HIGH COURT

DATED:08/09/2025

JUDGMENT

WA.No.849 of 2025



DISMISSING THE WRIT PETITION
WITHOUT COSTS

GMT
27/10/25